

पर्यटन और नागर विभाग संज्ञासूच्य में राज्य मंत्री (श्री सुरेश चाल सिंह) : (क) और (ख) अधिकांश बौद्ध-तोर्थ स्थानों पर यात्रीगृहों, पर्यटक बंगलों, निजी धर्मशालाओं आदि के रूप में आवास तथा भोजन सुविधायें उपलब्ध हैं।

पर्यटन विभाग ने प्रमुख बौद्ध केन्द्रों, यथा बौद्ध गया, सारनाथ, कुशीनगर, राजगिर, नालन्दा और श्रावस्ती को पांचवीं योजनावधि के दौरान सांस्कृतिक पर्यटन कार्यक्रम के अन्तर्गत विकास के लिये चुना है क्योंकि ये स्थान काफी बड़ी संख्या में विदेशों से बौद्ध पर्यटकों को आकृष्ट करते हैं। इन स्थानों के लिये मास्टर प्लान (भूमि प्रयोग प्लान) तैयार किये जा रहे हैं। प्रस्तावित सुविधाओं में आवास, यातायात, पानी व बिजली व्यवस्था, भू-सुशुष्यायोजन (लैंड स्केपिंग), संदर्शन (गाइड) सेवार्थ आदि शामिल हैं।

Indianisation of Foreign Companies

1442. SHRI ARVIND M. PATEL:
SHRI VEKARIA:

Will the Minister of FINANCE be pleased to state:

(a) the number of foreign companies which were functioning before the introduction of Foreign Exchange Regulation Act, 1973; and

(b) the number and names of foreign companies which have gone in for Indianisation according to the provisions made in this Act?

THE MINISTER OF FINANCE (SHRI C. SUBRAMANIAM): (a) The Foreign Exchange Regulation Act, 1973 came into force on 1st January 1974. The precise data on the number of foreign companies which were functioning before 1st January 1974 is not available. The Reserve Bank of India have, however, out of applications received by them compiled a list of companies covered by the provisions of

Section 29 of the Foreign Exchange Regulation Act, 1973. This number approximately comes to 800.

(b) A statement is laid on the Table of the House. [Placed in Library. See No. LT-10557/76].

12 hrs.

PAPERS LAID ON THE TABLE

DEFENCE SERVICES ESTIMATES, 1976-77

THE MINISTER OF FINANCE (SHRI C. SUBRAMANIAM): I beg to lay on the Table a copy of the Defence Services Estimates, 1976-77 (Hindi and English versions). [Placed in Library. See No. LT-10540/76.]

NOTIFICATIONS UNDER INCOME-TAX ACT, GOVERNMENT SAVINGS CERTIFICATES ACT AND CONSOLIDATED REPORT ON THE WORKING OF THE 22 PUBLIC SECTOR BANKS FOR 1974

THE MINISTER OF STATE IN-CHARGE OF THE DEPARTMENT OF REVENUE AND BANKING (SHRI PRANAB KUMAR MUKHERJEE): I beg to lay on the Table—

(1) The Income-tax (Second Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. S.O 197(E) in Gazette of India dated the 15th March, 1976, under section 296 of the Income-tax Act, 1961. [Placed in Library. See No. LT-10541/76.]

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959:—

(i) The National Savings Certificates (Fourth Issue) (Second Amendment) Rules, 1976, published in Notifica-

tion No. G.S.R. 371 in Gazette of India dated the 13th March, 1976.

- (ii) The Post Office Savings Certificates (Amendment) Rules, 1976, published in Notification No. G.S.R. 372 in Gazette of India dated the 13th March, 1976. [Placed in Library. See No. LT-10542/76.]
- (3) A copy of the Consolidated Report (Hindi and English versions) on the working of the twenty-two public sector banks for the year ended 31st December, 1974. [Placed in Library. See No. LT-10543/76.]

AIRCRAFT (AMENDMENT) RULES, 1976

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI SURENDRA PAL SINGH): I beg to lay on the Table a copy of the Aircraft (Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 69 in Gazette of India dated the 10th January, 1976, under section 14A of the Aircraft Act, 1934 together with an explanatory note. [Placed in Library. See No. LT-10544/76.]

REPORT OF THE CAG OF INDIA, FOR 1974-75, UNION GOVERNMENT (CIVIL)

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI-MATI SUSHILA ROHATGI): I beg to lay on the Table—

- (1) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India, for the year 1974-75, Union Government (Civil) under article 151(1) of the Constitution.
- (2) A copy of the Union Government Appropriation Accounts (Civil) for the year 1974-75 (Hindi and English versions).

[Placed in Library. See No. LT-10545/76.]

NOTIFICATIONS UNDER EXPORT (QUALITY CONTROL AND INSPECTION) ACT.

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—

- (1) The Export of Frog Legs (Inspection) Second Amendment Rules, 1976, published in Notification No. S.O. 764 in Gazette of India dated the 21st February, 1976.
- (2) The Export of Light Engineering Products (Inspection) Rules, 1976, published in Notification No. S.O. 894 in Gazette of India dated the 28th February, 1976.
- (3) The Export of Chrome Pigments (Quality Control and Inspection) Amendment Rules, 1976, published in Notification No. S.O. 977 in Gazette of India dated the 6th March, 1976. [Placed in Library. See No. LT-10546/76.]

12.02 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

- (i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Vote on